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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 18 of 2026**

In the matter of:

Dharampal & Anr.

...Applicant

Versus

State of Haryana & Ors

...Respondent(s)

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1.	Reply on behalf of Central Pollution Control Board (CPCB) respondent no. 7 in compliance to Hon'ble NGT order dated 20.01.2026 in O.A. No. 18 of 2026.	

**Filed by Saurabh Balwani
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 06.04.2026

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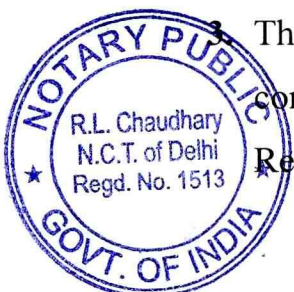
...Respondent(s)

**REPLY ON BEHALF OF THE RESPONDENT NO. 7, CENTRAL
POLLUTION CONTROL BOARD (CPCB)**

PRELIMINARY SUBMISSIONS:

1. That the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as the "Hon'ble NGT") vide order dated 20.01.2026 passed in Original Application (hereinafter referred to as the "OA") No. 18 of 2026, sought response from the Central Pollution Control Board (hereinafter referred to as "CPCB") in the present matter. Thereby, the reply is made in this instant OA in succeeding paragraphs.
2. That the allegation of the Applicant in the present matter is about the Ready-Mix Concrete (hereinafter referred to as "RMC") plant of the Respondent No. 6 which is operating in violation of applicable environmental norms and causing pollution in the adjoining residential area. Further, it is alleged that the said RMC plant is situated in close proximity to the residential area and Government School at Naurangpur, Tehsil Manesar, Haryana.

3. That at the outset, the Answering Respondent denies all claims, contentions, allegations, and averments against the Answering Respondent, CPCB, in the above OA contrary to anything stated or



submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on the ground of non-traverse, save any averments which have been expressly admitted hereinafter.

4. That the CPCB is constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act, 1974"). It performs the functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act, 1981"), and the Environment (Protection) Act, 1986 (hereinafter referred to as the "E (P) Act, 1986"). Further, it is humbly submitted that the State Pollution Control Boards (hereinafter referred to as "SPCBs") and Pollution Control Committees (hereinafter referred to as "PCCs") have been constituted in States/Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to implement the provisions of these Acts in respect of Territories falling in their respective Territorial Jurisdiction.

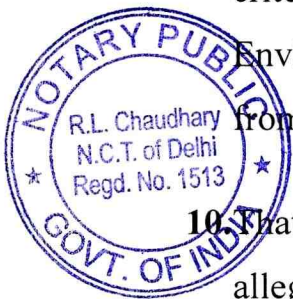
PARA-WISE REPLY:

5. That the averments made in Paragraph Nos. 1 to 3 of the OA are about the introduction of the Applicant, Project Proponent and Respondent Nos. 1 to 5, hence, need no comment from this Answering Respondent No. 07, being matter of record.
6. That the averments made in Paragraph Nos. 4 & 5 of the OA pertains to the alleged violation of siting guidelines, environmental laws and CTO conditions by the RMC plant operated by Respondent No. 6. In reply, it is humbly submitted that RMC plants are required to obtain Consent to



Establish (hereinafter referred to as 'CTE') and Consent to Operate (hereinafter referred to as 'CTO') from the concerned SPCB/PCC and are required to comply the conditions stipulated therein.

7. That the averments made in Paragraph Nos. 6 & 7 of the OA pertains to the alleged location of the RMC plant in violation of siting guidelines dated 22.03.2023 issued by Department of Town & Country Planning, Haryana. The said averments may be appropriately addressed by the concerned authorities, hence, need no comment from the Answering Respondent No.07.
8. That the averments made in Paragraph Nos. 8 to 11 of the OA refers to the CPCB directions dated 12.02.2025 issued to all the SPCBs/PCCs under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981. In reply, it is respectfully submitted that as per the CPCB directions dated 12.02.2025 issued under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 to all the SPCBs/PCCs, regrading harmonization of classification of industrial sectors under Red, Orange, Green, White and Blue Categories, the "Ready mix Concrete plants" are classified under "Green category". The Green Category sector is required to obtain CTE and CTO from the concerned SPCB/PCC and shall comply the conditions stipulated therein.
9. That the averments made in Paragraph No. 12 of the OA refers to the siting criteria notification dated 31.07.2001 issued by Haryana Government, Environment Department, for Hot Mix Plant and hence, need no comments from the Answering Respondent No. 7, being matter of record.



10. That the averments made in Paragraph No. 13 of the OA pertains to the alleged operation of the RMC Plant in violation of siting criteria. In this

regard, it is respectfully submitted that the submissions made at para no. 6 of the instant reply are reiterated and the not repeated herein for the sake of brevity.

11.That the averments made in Paragraph Nos. 14, 15,16, 18, 19 of the OA pertain to the alleged excessive dust emission into the surrounding environment, discharge of contaminated wastewater and noise pollution which are stated to be causing health issues to the nearby residents, particularly elderly persons and children due to prolonged exposure to polluted air. In this regard, it is respectfully submitted that the submissions made at para no. 6 of the instant reply are reiterated and the not repeated herein for the sake of brevity.

12.That the averments made in Paragraph No. 18 of the OA pertain to the movement of heavy vehicles transporting raw materials and concrete through narrow village roads not designed for such traffic. In this regard, it is respectfully submitted that the submissions made at para no. 6 of the instant reply are reiterated and the not repeated herein for the sake of brevity.

13.That the averments made in Paragraph No. 19 of the OA pertain to the alleged proximity of the RMC Plant to a Government School. In this regard, it is respectfully submitted that the submissions made at para no. 6 of the instant reply are reiterated and the not repeated herein for the sake of brevity.

14.That the averments made in Paragraph no. 20 of the OA pertain to the photographic evidence alleged to depict the daily suffering of the villagers.

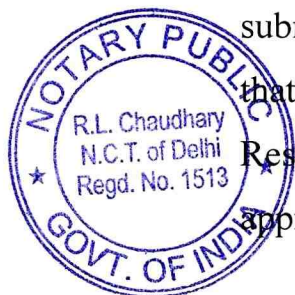


The same is a matter of record and therefore, need no comments from the Answering Respondent No. 07.

15. That the averments made in Paragraph Nos. 21 to 23 of the OA pertain to a newspaper publication referring to action taken against another site near Sector-79, Gurugram, and the allegation that no effective action has been taken by Haryana State Pollution Control Board (HSPCB) against the alleged Respondent in the present matter. In reply, it is respectfully submitted that the said issue may be more appropriately addressed by the HSPCB, hence, need no comment from the Answering Respondent No. 07.

16. That the averments made in Paragraph No. 24 of the OA pertain to a meeting of the Village Panchayat with the owners of the RMC plants for closure and relocation of the units away from the residential area, and the alleged failure of the unit to provide any positive assurance in this regard. The said averments do not specifically refer to the Answering Respondent and hence, need no comments from this Answering Respondent No. 07.

17. That the averments made in Paragraph Nos. 25 & 26 of the OA pertain to the complaints regarding the alleged illegal operation of the RMC plants submitted to various authorities. In this regard, it is respectfully submitted that the present petition does not annex any complaints addressed to Respondent No. 7. Accordingly, the issue raised therein, may be appropriately addressed by the concerned authorities.



18. That the averments made in Paragraph No. 27 of the OA pertains to the alleged air pollution from the RMC plant and the alleged inaction on the part of the HSPCB. The said averments do not specifically refer to this


Answering Respondent and the matter may be appropriately addressed by the HSPCB.

19. That the averments made in Paragraph No. 28 of the OA pertain to the alleged non-compliance of the environmental laws by the RMC plant and grounds for filing the present Original Application. In Reply, it is respectfully submitted that the submissions made in the preceding paragraphs are reiterated and the same are not being repeated herein for the sake of brevity.

20. That the Answering Respondent No. 7 craves leave of this Hon'ble Tribunal to file additional reply(ies), if so required, at a later stage.

21. In light of the above submission, it is respectfully submitted that this Answering Respondent i.e. CPCB, shall abide by all order(s) or direction(s) that may be passed by this Hon'ble Tribunal in the present Original Application.




(Anamika Sagar)
Scientist-E
Central Pollution Control Board
06.04.2026

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AFFIDAVIT

I, Anamika Sagar, working in the capacity of Scientist 'E' having office at Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and state on oath as follows: -

1. That I the deponent herein is well conversant with the facts and circumstances of the case on the basis of the information derived from the official records. The Deponent is, therefore, competent to sign, verify and swear the present affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply has been drafted and filed under my instructions and authority of the Deponent. The contents thereof are true and correct based on the records maintained in the ordinary course of business of CPCB and other available records and documents. The contents of the same have been read over and explained to the Deponent.



Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

06 APR 2026

Verified at Delhi on this the day of..... 2026, that the contents above are true and correct and nothing material has been concealed therefrom.

Anamika Sagar
DEPONENT



अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED
R.L. Chaudhary
NOTARY PUBLIC
GOVT. OF INDIA

06 APR 2026